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ASSAM ACT III OF 1942

THE ASSAM (TEMPORARILY SETTLED DISTRICTS) TENANCY (AMENDMENT) ACT, 1942.

[Received the assent of the Governor on the 25th March 1942]

[Published in the Assam Gazette of the 1st April 1942]

An Act to amend the Assam (Temporarily Settled Districts) Tenancy Act, 1935

Preamble.

WHEREAS it is expedient to amend the Assam (Temporarily Settled Districts) Tenancy Act, 1935, in the manner hereinafter appearing ;

AND WHEREAS the Governor of Assam has assumed to himself under the Proclamation dated the 25th December 1941 issued by him under section 93 of the Government of India Act, 1935, all powers vested by or under the said Act in the Provincial Legislature ;

Now, therefore, in exercise of the said powers, the Governor of Assam is pleased to make the following Act :—

1. (1) This Act may be called the Assam (Temporarily Settled Districts) Tenancy (Amendment) Act, 1942.

(2) It shall come into force at once.

(3) It shall have the like extent as the Assam (Temporarily Settled Districts) Tenancy Act, 1935, hereinafter referred to as the said Act.

2. In the heading of Chapter IX of the said Act, for the words "PRIVILEGED RAIYATS AND OCCUPANCY RAIYATS" the word "TENANTS" shall be substituted.

3. In sub-section (1) of section 79 of the said Act for the words "privileged raiyats and occupancy raiyats" the words "all or any class or classes of tenants" shall be substituted.

4. In section 80 of the said Act— (i) for clause (a) the following shall be substituted, namely—

"(a) the name of each tenant" ;

[Price 4 annas or 5.]

(ii) (1) for the word "*raiyat*" in clause (b) the word "tenant" shall be substituted ;

(2) for the word "*raiyats*" in clause (c) the word "tenants" shall be substituted ;

(3) for the word "*raiyat's*" in clause (d) the word "tenants'" shall be substituted.

Amendment of section 84 of Assam Act III of 1935. 5. In sub-sections (1) and (3) of section 84 of the said Act, for the words "privileged *raiyats* and occupancy *raiyats*" the words "and tenants" shall be substituted.

Amendment of section 85 of Assam Act III of 1935. 6. In section 85 of the said Act for the words "privileged *raiyats* and occupancy *raiyats*" the words "tenants of any class or classes" shall be substituted.

Amendment of section 107 of Assam Act III of 1935. 7. In section 107 of the said Act—

(i) for the words "privileged *raiyats* or occupancy *raiyats*" in sub section (1) the words "all or any class or classes of tenants" shall be substituted ;

(ii) for the word "*raiyats*" in sub-sections (1) and (3) the word "tenants" shall be substituted ;

(iii) for the words "privileged *raiyat* or occupancy *raiyat*" in sub-section (8) the words "tenant of any class or classes" shall be substituted.